

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 188
(CAA)-39(PB)/2019

IN THE MATTER OF:

Smart Commodity Brokers Pvt. Ltd. and Smart
Equity Brokers Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 14.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Rajan Khanna, Adv.
For the respondent Ms. Swati koshal, Adv. for OL

ORDER

No objections have been raised by the RD & OL in their status reports. An affidavit has also been filed by the transferor/transferee company stating that no objection has been received from any portal. However, service on the Income Tax Department was effected on 09.04.2019 but no one has put in appearance as the period of 30 days have expired and no status report has been filed.

Arguments heard. Order reserved.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)